

File No: TIC/1/2024-IMPORTS-FSSAI  
**Food Safety and Standards Authority of India**  
(A Statutory body under Ministry of Health & Family Welfare, Government of India)  
**(Trade and International Cooperation Division)**  
FDA Bhawan, Kotla Road, New Delhi-110002

Dated: 13<sup>th</sup> September, 2024

**Office Order**

**Subject: Implementation of "Agreement" signed between FSSAI, Ministry of Health and Family Welfare, Government of India and Bhutan Food and Drug Authority (BFDA) -reg.**

This is to inform that an "Agreement" is signed between FSSAI, Ministry of Health and Family Welfare, Government of India and Bhutan Food and Drug Authority (BFDA), Ministry of Health, Royal Govt. of Bhutan, at Thimphu on 21 March, 2024. The Agreement aims to recognize the official control exercised by BFDA on Food Business Operators (FBOs) as equivalent to FSSAI's requirement and the BFDA shall issue a Health Certificate as proof of compliance with the requirements prescribed by FSSAI, for export of food products to India.

2. For compliance and smooth implementation of the above said agreement, it is informed that all the concerned officers shall ensure the compliance of following requirements:

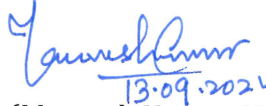
I. If the Imported food consignment from the Bhutanese manufacturer with the scope of approval as per the list attached, is accompanied with the prescribed Health Certificate duly issued by the BFDA Competent Authority, then NOC may be given to the consignment based on the duly complaint accompanied Health Certificate.

Enclosures as below:

- a. Copy of approved Health Certificate
- b. Copy of signatures of the Authorized signatories issuing the Health Certificate
- c. List of approved establishment of Bhutan with scope of approval

3. This issues with the approval of the Competent Authority.

Encl: As above

  
13.09.2024  
(Manvesh Kumar, IRS)  
Director (Imports)  
[dir-imports@fssai.gov.in](mailto:dir-imports@fssai.gov.in)

To:

1. Authorized Officers, FSSAI- for information and to ensure compliance
2. Customs Officers notified as Authorized Officers- for information and to ensure compliance

Copy for information to:

1. PS to CEO, FSSAI
2. PA to ED (TICD), FSSAI
3. Regional Directors, FSSAI (All)- for sensitization of concerned importers